

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

In: Original Application No. 1204 of 2024

Court on its Own Motion

.....Petitioners

Versus

Principal Chief Conservator of Forests & Others

.....Respondents

**I N D E X**

Sr.No.	Description	Dated	Pages
1.	Reply/Status report by way of Affidavit of Rakesh Kumar Popli, Competent Authority-cum-Additional Chief Administrator, GMADA, PUDA Bhawan, Sector 62, SAS Nagar, Mohali, on behalf of Respondent no. 4 (GMADA).	12.09.2025	1-6
2.	ANNEXURE R-4/1 (Notification)	23.09.2022	7-9
3.	ANNEXURE R-4/2 (Public Notice)	11.09.2025	10
4.	POWER OF ATTORNEY	12.09.2025	11

PLACE: NEW DELHI  
DATE: 12.09.2025

  
[UDIT MALIK, ADVOCATE]  
D-1846/2014, C-4, LGF, JANGPURA EXTN.  
Mob-9811981128

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Reply/Status report by way of Affidavit of  
Rakesh Kumar Popli, Competent Authority-  
cum-Additional Chief Administrator, GMADA,  
PUDA Bhawan, Sector 62, SAS Nagar, Mohali,  
on behalf of Respondent no. 4 (GMADA).



*RKP*  
*12/9/2025*

I the above named deponent do hereby solemnly affirm and  
declare as under: -

1. That the present petition is pending adjudication before this Hon'ble Court and is now fixed for hearing on 15.09.2025.
2. That at the outset it is humbly submitted that vide Notification No. 13/41/21- 6HG2/2476 dated 23.09.2022 issued by Department of

Housing and Urban Development, Government of Punjab, Additional Chief Administrator, GMADA has been declared as a Competent Authority under the provisions of the Punjab Regional and Town Planning and Development Act, 1995 as well as under the provisions of the Punjab Apartment and Property Regulation Act, 1995. A copy of Notification dated 23.09.2022 is annexed herewith as **ANNEXURE R-4/1**.

3. That it is further submitted that 28.01.2025 when this matter came up for hearing, this Hon'ble Court was pleased to pass the following order:-

" ORDER

1. Tribunal by order dated 01.10.2024 had impleaded three respondents and had issued notice to them.
2. Vakalatnama and short affidavit on behalf of respondent no. 3- District Magistrate, Chandigarh has been filed.
3. Learned Counsel for respondent no.3 submits that he will be filing a detailed affidavit within two weeks.
4. No Vakalatnama has been filed on behalf of respondent nos. 1 and 2 till now.
5. Considering the plea taken by respondent no.3 and disclosure made in the news item on the basis of which this original application has been registered suo-moto, we implead the following as respondent no.4:-
  - (i) Respondent no.4- Greater Mohali Area Development Authority through Vice-Chairman.
6. Registry is directed to serve the notice upon respondent no.4.
7. List on 08.05.2025."



12/9/2025

*[Handwritten signature]*

4. That in this regard it is humbly submitted that in the Villages falling near Chandigarh boundary like Mirjapur, Jayanti Majri, Bharonjian, Karoran and Seonk etc. falling in the jurisdiction of GMADA, Regulatory Branch of GMADA since 2023 till date has issued total 62 show cause notices to unauthorized farm houses, houses and commercial shops etc. In addition to above, illegal farm houses colonies have also been issued notices in village Mirjapur, Karoran and Nada. Detail of action taken/demolition drives conducted against unauthorized constructions under the provisions of the Punjab Regional and Town Planning and Development Act, 1995, the Punjab Apartment and Property Regulation Act, 1995 and the Punjab New Capital Periphery Control Act, 1952, is depicted below:-



12/19/2025

Devi

Sr. No.	Date	Village	Remarks
1	02.02.2023	Karoran and Parrach	25 under construction structures have been demolished in 3 illegal colonies.

2	08.04.2023	Seonk and Parrach	Sealing of illegal Farm houses
3	27.07.2023	Mullanpur , Garibdass	Demolition of 10 illegal showrooms.
4	12.07.2024	Seonk	Demolition of illegal farm house
5	27.05.2023	Karoran	Demolition of 10 illegal structures in 3 illegal colonies
6	14.02.2024	Padol	Sealing of illegal farm house
7	11.09.2024	Mullanpur garibdas	Demolition of illegal slums
8	21.01.2025	Karoran	Demolition of illegal approximately 30 under construction structures in 3 illegal colonies.
9	02.09.2025	Seonk and Parrach	Demolition of 8 foundations, 3 structures and 1 farm house.
10	09.09.2025	Seonk, Parrach and	1 unauthorized farm house



WJH  
12/9/2025

PUPM

		Nada	sealed on the said date and approximately 20 under construction houses were demolished in 3 unauthorized colonies .
11	10.09.2025	Seonk, Parrach and Nada	During this demolition, approximately 10 under construction houses and 1 farm house have been demolished.



*12/9/2025*

5. That it is further submitted that Deponent, on 11.09.2025 has published Public Notices in three Newspapers namely 'Ajit', 'Punjab Kesari' and 'The Tribune', thereby, warning/awaking the general public that in Villages Nada, Seonk and Parch, in violation of the provisions of the Punjab Regional and Town Planning and Development Act, 1995, the Punjab Apartment and Property Regulation Act, 1995 and the Punjab New Capital Periphery Control Act, 1952 constructions be not raised without obtaining the requisite approval from the Competent Authority and if the unauthorized constructions are raised the same shall be

*Deponent*

demolished and FIR will be lodged under the provisions of aforesaid Acts against the violators. A copy of Public Notices is annexed herewith as ANNEXURE R-4/2, (Colly).

In view of above, it is humbly submitted that GMADA being a Regulating Authority is taking appropriate action as per law against all the unauthorized constructions falling within its jurisdiction.



Place: SAS NAGAR  
Dated: 12.09.2025

*[Signature]*  
DEPONENT

VERIFICATION:-

*[Signature]*  
Verified that the contents of para no. 1 to 5 of this affidavit are true and correct to the best of my knowledge and as per the information derived from the official records. No part of it is false and nothing has been kept concealed therein.

Place: SAS NAGAR  
Dated: 12.09.2025

*[Signature]*  
DEPONENT

Verify the deponent personally

ATTESTED  
*[Signature]*  
OATH COMMISSIONER  
S.A.S. Nagar, Mohali

12/9

GOVERNMENT OF PUNJAB  
DEPARTMENT OF HOUSING & URBAN DEVELOPMENT  
(HOUSING-II BRANCH)

## Notification

Dated: 23/09/2022

No. 13/41/21-6HG2/2476 In exercise of the powers conferred by Section 2(m) & Section 175 of the Punjab Regional and Town Planning and Development Act, 1995 and Section 2(l) & Section 41 of the Punjab Apartment and Property Regulation Act, 1995 and all other powers enabling him in this behalf, the Governor of Punjab is pleased to appoint the officers to exercise the powers and perform the function of the Competent Authority under these Acts as per annexure attached.

This notification shall supersede all previous notifications issued in this regard.

This issues with the approval of the Chief Minister, Punjab.

Dated: 23/09/2022  
Chandigarh

Ajoy Kumar Sinha  
Principal Secretary,  
Housing and Urban Development, Punjab

Endst. No. 13/41/21-6HG2/2477

Dated: 23/09/2022

A copy is forwarded to the Controller, Printing and Stationary, Punjab SAS Nagar with a request to publish this notification in the Punjab Govt. Gazette (Ordinary).

*Leena K. Grewal*  
Deputy Secretary

## ANNEXURE 1 : DELEGATION OF POWERS UNDER PRTPD Act, 1995 and PAPRA, 1995

AUTHORITY>	MUNICIPAL CORPORATION AREAS (except MC, SAS Nagar)		MUNICIPAL COUNCIL AREAS			OUTSIDE MUNICIPAL AREAS & in MC, SAS Nagar	
	COMPETENT	APPELLATE	COMPETENT (Municipal Councils in Distt. Amritsar, Ludhiana, Jalandhar, Patiala, Bathinda and SAS Nagar)	COMPETENT (Municipal Councils in all the remaining Districts)	APPELLATE	COMPETENT	APPELLATE
1.) CLU- Colony-Resi/Ind upto 25 acre/ Comm upto 10 acre	CMC	ASLG	ADC(UD)	ADC(G)	DLG	CA	ASHUD
2.) CLU- Colony - Resi/ Ind >25 Acre Comm > 10 acre	CMC	ASLG	ADC(UD)	ADC(G)	DLG	DTCP	ASHUD
3.) CLU - Industrial Parks upto 25 acre	CMC	ASLG	ADC(UD)	ADC(G)	DLG	STP	DTCP
4.) CLU - Industrial Parks > 25 acre	CMC	ASLG	ADC(UD)	ADC(G)	DLG	DTCP	ASHUD
5.) CLU - Rice Sheller, Brick Kiln, Petrol Pump, Stone Crusher	CMC	ASLG	ADC(UD)	ADC(G)	DLG	DTP	DTCP
6.) CLU - Standalone Industries	CMC	ASLG	ADC(UD)	ADC(G)	DLG	STP (PBIP)	DTCP
7.) CLU - Standalone units other than industry, upto 25 acre	CMC	ASLG	ADC(UD)	ADC(G)	DLG	STP	DTCP
8.) CLU - Standalone units other than industry, > 25 acre	CMC	ASLG	ADC(UD)	ADC(G)	DLG	DTCP	ASHUD
9.) CLU-Mega Project extension upto 25 acre	DTCP	ASHUD	DTCP	DTCP	ASHUD	DTCP	ASHUD
10.) CLU- Mega Project extension >25 acre	ASHUD	HUDM	ASHUD	ASHUD	HUDM	ASHUD	HUDM
11.) (*) License to a Colony	CMC	ASLG	ADC(UD)	ADC(G)	DLG	CA	ASHUD
12.) (**) Power to regularise illegal colonies	CMC	ASLG	ADC(UD)	ADC(G)	ASLG	ACA/ADC(G)	ASHUD
13.) (***) Regulatory powers under PRTPD, 1995 & PAPRA, 1995	CMC	ASLG	ADC(UD)	ADC(G)	DLG	ACA/ADC(G)	ASHUD

**Notes and Abbreviations below (in alphabetic order):**

(\*) License under Section 5 OF PAPRA, 1995

(\*\*) under policy No. 12/01/2017-5HG/2/1806 dated 18.10.2018.

(\*\*\*) Regulatory Powers under Sections 87, 88, 89 OF PRTPD ACT, 1995 &amp; SECTIONS 38 AND 39 PAPRA (\*Power under section 157 of PRTPD Act 1995 is vests with CA)

ADC (UD) Additional Deputy Commissioner (Urban Development) for districts Amritsar, Ludhiana, Jalandhar, Patiala, Bathinda and SAS Nagar.

ADC (G) Additional Deputy Commissioner (General) in case of remaining districts.

ACA/ ADC (G) - Additional Chief Administrator of concerned Urban Development Authority for districts Amritsar, Ludhiana, Jalandhar, Patiala, Bathinda and SAS Nagar and Additional Deputy Commissioner (General) in case of remaining districts.

ASHUD - Administrative Secretary, Housing and Urban Development Deptt. or as delegated by him.

ASLG - Administrative Secretary, Deptt. of Local Govt. or as delegated by him.

CA - Chief Administrator of concerned Urban Development Authority under Department of Housing and Urban Development

CLU and License cases not covered under of the above categories - Competent Authority will be HUDM

CLU cases outside Municipal limits under 1.) above and Licenses outside Municipal limits under 11.) above, will be scrutinized &amp; signed jointly by DTP and ACA of the concerned Urban Development Authority for districts S.A.S. Nagar, Ludhiana, Patiala, Bathinda, Jalandhar, Amritsar and by DTP and ADC(G) for the other districts.

CLU UNDER SECTIONS 56 (6), 67 AND 81 OF PRTPD ACT, 1995

CMC - Commissioner of concerned Municipal Corporation.

Colony - Residential, Industrial or Commercial as defined in PAPRA, 1995

Competent authority shall be the one, in whose jurisdiction more area falls in case of projects whose some area falls within &amp; some area outside the Municipal Limits

DLG - Director, Local Government, Punjab

DTCP - Director Town and Country Planning, Punjab

HUDM - Housing and Urban Development Minister, Punjab

STP - Senior Town Planner of concerned circle of HUD

Vertical handwritten note on the left margin.

No. 13/41/21-6Hg2 2478-2491

Dated: 23/9/22

A copy is forwarded to the following for information and necessary

action:-

1. Additional Chief Secretary to Chief Minister, Punjab.
2. Principal Secretary, Industries and Commerce, Punjab.
3. Principal Secretary, Department of Local Government, Punjab.
4. CEO, Punjab Investment Bureau, Chandigarh.
5. Director, Town and Country Planning, Punjab.
6. Director, Local Government, Punjab.
7. Chief Administrator, PUDA, SAS Nagar.
8. Chief Administrator, GMADA, SAS Nagar.
9. Chief Administrator, GLADA, Ludhiana.
10. All Deputy Commissioners of State of Punjab.
11. All Additional Deputy Commissioner (General).
12. Additional Deputy Commissioner (Urban Development) Amritsar, Ludhiana, Jalandhar, Patiala, Bathinda, SAS Nagar.
13. Chief Town Planner, Punjab.
14. G.M. (I.T.), PUDA, SAS Nagar.

*H. Singh*  
Superintendent

Annexure-4/2

**ਪੰਜਾਬ ਸਰਕਾਰ**

**ਗਰੇਟਰ ਮੁਹਾਲੀ ਏਰੀਆ ਡਿਵੈਲਪਮੈਂਟ ਅਥਾਰਟੀ**

**ਪੁੱਛਾ ਭਵਨ, ਸੈਕਟਰ 62, ਐਸ.ਏ.ਐਸ. ਨਗਰ**

**ਪਬਲਿਕ ਨੋਟਿਸ**

ਆਮ ਜਨਤਾ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਗਮਾਡਾ ਦੇ ਅਧਿਕਾਰ ਖੇਤਰ ਵਿਚ ਪੈਂਦੇ ਪਿੰਡ ਨਾਡਾ, ਸਿਉਕ ਅਤੇ ਪੜਛ ਵਿਖੇ ਕੁਝ ਵਿਅਕਤੀਆਂ ਵੱਲੋਂ The Punjab New Capital (Periphery) Control Act, 1952, The Punjab Apartment and Property Regulation Act, 1995 and The Punjab Regional and Town Planning and Development Act, 1995 ਦੀ ਉਲੰਘਣਾ ਕਰਕੇ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀਆਂ ਕੀਤੀਆਂ ਗਈਆਂ ਹਨ। ਕੀਤੀਆਂ ਜਾ ਰਹੀਆਂ ਹਨ, ਜੋ ਕਿ ਹਟਾਉਣੀਆਂ ਬਣਦੀਆਂ ਹਨ। ਇਸ ਲਈ ਆਮ ਜਨਤਾ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਪਿੰਡਾਂ ਵਿਚ ਉਕਤ ਦਰਸਾਏ ਐਕਟਾਂ ਦੀ ਉਲੰਘਣਾ ਕਰਕੇ ਬਿਨਾਂ ਕਿਸੇ ਪ੍ਰਵਾਨਗੀ ਤੋਂ ਕੋਈ ਵੀ ਉਸਾਰੀ ਨਾ ਕੀਤੀ ਜਾਵੇ। ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ ਹੋਣ ਦੀ ਸੂਰਤ ਵਿਚ ਗਮਾਡਾ ਵੱਲੋਂ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਉਸਾਰੀ ਢਾਹ ਦਿੱਤੀ ਜਾਵੇਗੀ ਅਤੇ ਲਾਗੂ ਉਪਬੰਧਾਂ ਅਨੁਸਾਰ ਦੋਸ਼ੀਆਂ ਵਿਰੁੱਧ ਐਫ.ਆਈ.ਆਰ. ਦਰਜ ਕਰਵਾ ਦਿੱਤੀ ਜਾਵੇਗੀ। ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀਆਂ ਤੇ ਢਾਹ-ਢੁਹਾਈ ਦੀ ਕਾਰਵਾਈ ਦੌਰਾਨ ਜੇਕਰ ਕੋਈ ਜਾਨੀ-ਮਾਲੀ ਨੁਕਸਾਨ ਹੁੰਦਾ ਹੈ, ਤਾਂ ਉਸ ਦੀ ਨਿਰੋਲ ਜ਼ਿੰਮੇਵਾਰੀ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀਆਂ ਦੇ ਮਾਲਕਾਂ/ਨਾਜਾਇਜ਼ ਉਕਾਈਕਾਰਾਂ ਦੀ ਹੋਵੇਗੀ।

ਮਿਤੀ : 02.09.2025 ਵਧੀਕ ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ,

*[Signature]* ਗਮਾਡਾ, ਐਸ.ਏ.ਐਸ. ਨਗਰ

PR-Advt. No. 1324/12/2025-26/2805

**ਪੰਜਾਬ ਸਰਕਾਰ**

**ਗਰੇਟਰ ਮੁਹਾਲੀ ਏਰੀਆ ਡਿਵੈਲਪਮੈਂਟ ਅਥਾਰਟੀ**

**ਪੁੱਛਾ ਭਵਨ, ਸੈਕਟਰ 62, ਐਸ.ਏ.ਐਸ. ਨਗਰ**

**ਪਬਲਿਕ ਨੋਟਿਸ**

ਆਮ ਜਨਤਾ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਗਮਾਡਾ ਦੇ ਅਧਿਕਾਰ ਖੇਤਰ ਵਿਚ ਪੈਂਦੇ ਪਿੰਡ ਨਾਡਾ, ਸਿਉਕ ਅਤੇ ਪੜਛ ਵਿਚ ਕੁਝ ਵਿਅਕਤੀਆਂ ਵੱਲੋਂ The Punjab New Capital (Periphery) Control Act, 1952, The Punjab Apartments and Property Regulation Act, 1995 and The Punjab Regional and Town Planning and Development Act, 1995 ਦੀ ਉਲੰਘਣਾ ਕਰਕੇ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀਆਂ ਕੀਤੀਆਂ ਗਈਆਂ ਹਨ/ਕੀਤੀਆਂ ਜਾ ਰਹੀਆਂ ਹਨ, ਜੋ ਕਿ ਹਟਾਉਣੀਆਂ ਬਣਦੀਆਂ ਹਨ। ਇਸ ਲਈ ਆਮ ਜਨਤਾ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਪਿੰਡਾਂ ਵਿਚ ਉਕਤ ਦਰਸਾਏ ਐਕਟਾਂ ਦੀ ਉਲੰਘਣਾ ਕਰਕੇ ਬਿਨਾਂ ਕਿਸੇ ਪ੍ਰਵਾਨਗੀ ਤੋਂ ਕੋਈ ਵੀ ਉਸਾਰੀ ਨਾ ਕੀਤੀ ਜਾਵੇ। ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ ਹੋਣ ਦੀ ਸੂਰਤ ਵਿਚ ਗਮਾਡਾ ਵੱਲੋਂ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਉਸਾਰੀ ਢਾਹ ਦਿੱਤੀ ਜਾਵੇਗੀ ਅਤੇ ਲਾਗੂ ਉਪਬੰਧਾਂ ਅਨੁਸਾਰ ਦੋਸ਼ੀਆਂ ਵਿਰੁੱਧ ਐਫ.ਆਈ.ਆਰ. ਦਰਜ ਕਰਵਾ ਦਿੱਤੀ ਜਾਵੇਗੀ। ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀਆਂ ਤੇ ਢਾਹ-ਢੁਹਾਈ ਦੀ ਕਾਰਵਾਈ ਦੌਰਾਨ ਜੇਕਰ ਕੋਈ ਜਾਨੀ-ਮਾਲੀ ਨੁਕਸਾਨ ਹੁੰਦਾ ਹੈ ਤਾਂ ਉਸ ਦੀ ਨਿਰੋਲ ਜ਼ਿੰਮੇਵਾਰੀ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀਆਂ ਦੇ ਮਾਲਕਾਂ/ਨਾਜਾਇਜ਼ ਉਕਾਈਕਾਰਾਂ ਦੀ ਹੋਵੇਗੀ।

ਮਿਤੀ: 02/09/2025 ਵਧੀਕ ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ,

*[Signature]* ਗਮਾਡਾ, ਐਸ.ਏ.ਐਸ. ਨਗਰ।

DPR/1324/12/2025-26/2805

**ਪੰਜਾਬ ਸਰਕਾਰ**

**ਗਰੇਟਰ ਮੁਹਾਲੀ ਏਰੀਆ ਡਿਵੈਲਪਮੈਂਟ ਅਥਾਰਟੀ**

**ਪੁੱਛਾ ਭਵਨ, ਸੈਕਟਰ 62, ਐਸ.ਏ.ਐਸ. ਨਗਰ**

**ਸਾਰ्वजनिक सूचना**

ਆਮ ਜਨਤਾ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਗਮਾਡਾ ਦੇ ਅਧਿਕਾਰ ਖੇਤਰ ਵਿਚ ਪੈਂਦੇ ਪਿੰਡ ਨਾਡਾ, ਸਿਉਕ ਅਤੇ ਪੜਛ ਵਿਚ ਕੁਝ ਵਿਅਕਤੀਆਂ ਵੱਲੋਂ The Punjab New Capital (Periphery) Control Act, 1952, The Punjab Apartment and Property Regulation Act, 1995 and The Punjab Regional and Town Planning and Development Act, 1995 ਦੀ ਉਲੰਘਣਾ ਕਰਕੇ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀਆਂ ਕੀਤੀਆਂ ਗਈਆਂ ਹਨ/ਕੀਤੀਆਂ ਜਾ ਰਹੀਆਂ ਹਨ, ਜੋ ਕਿ ਹਟਾਉਣੀਆਂ ਬਣਦੀਆਂ ਹਨ। ਇਸ ਲਈ ਆਮ ਜਨਤਾ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਪਿੰਡਾਂ ਵਿਚ ਉਕਤ ਦਰਸਾਏ ਐਕਟਾਂ ਦੀ ਉਲੰਘਣਾ ਕਰਕੇ ਬਿਨਾਂ ਕਿਸੇ ਪ੍ਰਵਾਨਗੀ ਤੋਂ ਕੋਈ ਵੀ ਉਸਾਰੀ ਨਾ ਕੀਤੀ ਜਾਵੇ। ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ ਹੋਣ ਦੀ ਸੂਰਤ ਵਿਚ ਗਮਾਡਾ ਵੱਲੋਂ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਉਸਾਰੀ ਢਾਹ ਦਿੱਤੀ ਜਾਵੇਗੀ ਅਤੇ ਲਾਗੂ ਉਪਬੰਧਾਂ ਅਨੁਸਾਰ ਦੋਸ਼ੀਆਂ ਵਿਰੁੱਧ ਐਫ.ਆਈ.ਆਰ. ਦਰਜ ਕਰਵਾ ਦਿੱਤੀ ਜਾਵੇਗੀ। ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀਆਂ ਤੇ ਢਾਹ-ਢੁਹਾਈ ਦੀ ਕਾਰਵਾਈ ਦੌਰਾਨ ਜੇਕਰ ਕੋਈ ਜਾਨੀ-ਮਾਲੀ ਨੁਕਸਾਨ ਹੁੰਦਾ ਹੈ ਤਾਂ ਉਸ ਦੀ ਨਿਰੋਲ ਜ਼ਿੰਮੇਵਾਰੀ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀਆਂ ਦੇ ਮਾਲਕਾਂ/ਨਾਜਾਇਜ਼ ਉਕਾਈਕਾਰਾਂ ਦੀ ਹੋਵੇਗੀ।

ਮਿਤੀ: 2.9.2025 ਅतिरिक्त मुख्य प्रशासक,

*[Signature]* ਗਮਾਡਾ, ਐਸ.ਏ.ਐਸ. ਨਗਰ

DPR/1324/12/2025-26/2805

# POWER OF ATTORNEY

M.OA/1204/2024

COURT ON ITS OWN MOTION

...Petitioners

Versus

PRINCIPAL CHIEF CONSERVATOR OF FORESTS ...Respondents

Know all to whom these presents shall come that I / We, the undersigned appoint to be the Advocate for the \_\_\_\_\_ in the above mentioned case, to do the following acts, deeds and things or any of them, that is to say :-

1. To act, appear and plead in the above mentioned case in this Court or any other Court in which the same may be tried or heard in the first instance or in Appeal or Letters Patent Appeal or Review or Revision or Execution or in any other stage of its progress until its final decision.
2. To present pleadings, appeals, Letters Patent Appeals, petition for appeal or any other petition to the Supreme Court, cross objection or petition for execution, review, revision withdrawal, compromise or other petition or affidavits or other documents as shall be deemed necessary or advisable for the prosecution of the said cause at all its stages.
3. To withdraw or compromise the said case or submit to arbitration any differences or disputes that shall arise touching or in any manner relating to the said cause.
4. To receive payments and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of prosecution of the said cause.
5. To employ any other Legal Practitioner authorizing him to exercise the powers and authorities hereby conferred upon Advocates whenever they may think fit to do so.

AND I / We hereby agree to ratify whatever the Advocates or their substitute shall do in the premises and in this connection.

AND I / We hereby agree not to hold the Advocates or their substitute responsible for the result of the said cause in consequence of his absence from the Court when the said cause is called up for hearing.

AND I / We hereby agree that in the event of the whole or any part of the fee agreed by me / us to be paid to the Advocates remaining unpaid, they shall be entitled to withdraw from the prosecution of the said cause until the same is paid.

AND I / We hereby agree that the Advocates will not be bound to appear before us if the case is transferred to any other Court or if the Court sits at any place other than its normal place of sitting.

IN WITNESS WHEREOF I / We hereunto set my / our hands to these presents the contents of which have been explained to and understood by me / us.

This the 12<sup>th</sup> <sup>sept</sup>, 2025.



ACCEPTED  
ADVOCATES  
Udit Malik  
D-184/2014



(Signature/thumb impression of Client)



Sign identified